ACT No. I of 1896.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 10th January, 1896.)

An Act to amend the Indian Emigration Act,

XXI of 1883.

WHEREAS it is expedient to amend the Indian Emigration Act, 1883; It is hereby enacted as follows:--

1. In section 105, sub-section (1), of the said Act, Amendment for the words "under a contract" the words "under, of section or with a view to entering into, an agreement "shall XXI, 1883. be substituted.

2. After section 105 of the said Act the following Addition of section shall be added, namely:-

"106. The Governor General in Council may, from time to time, by notification in the Gazette of India, declare that all or any of the provisions of this Act and rules Act or the rules thereunder shall not apply, or shall inapplicable to Natives of apply subject to such conditions, modifications or India engage. restrictions as to the Governor General in Council ed for Her may seem expedient, in the case of Natives of India Government departing out of British India under an agreement to labour for made with, or on behalf of, Her Majesty's Govern-hire in any ment to labour for hire in any country beyond the good the sea. sea:

Provided that no notification under this section shall be issued unless the Governor General in Council is first satisfied that the fair treatment of Natives of India so departing out of British India has, by rules or otherwise, duly been secured."

105, Act XXI, 1883.

Power to